CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 81/MP/2022

Subject : Petition under section 79 of the Electricity Act, 2003 read with Regulations 9(2) and 27 (1) of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of proposed additional capitalization on account of renovation modernization and up-rating (RM&U) in respect of Unit- 1 (40 MW) of existing Panchet Hydel Power Station (PHS) Unit 1 &2 (2x40 MW).

Petitioner : Damodar Valley Corporation

Respondents : West Bengal State Electricity Distribution Company Ltd and anr.

Date of Hearing : **18.10.2022**

Coram : Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Ashutosh K. Srivastava, Advocate, DVC
Shri Siddharth Nigotia, Advocate, DVC

Record of Proceedings

Due to paucity of time, the petition could not be taken up for hearing. Accordingly, the Commission adjourned the matter.

2. The matter shall be listed for hearing on **19.1.2023**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)